

Government of India

Ministry of Coal

Lok Sabha

Unstarred Question No. 4659

To be answered on 30.03.2017

Commercial Mining by Private Companies

4659. SHRI PRALHAD JOSHI:

Will the Minister of COAL be pleased to state:

- (a) whether the Government has allowed commercial coal mining by private companies in the country;
- (b) if so, the details and the objectives thereof; and
- (c) the details of benefits likely to be accrued to the country therefrom?

ANSWER

MINISTER OF STATE (I/C) FOR COAL, POWER, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a) to (c): Enabling provisions have been made in the Coal Mines (Special Provisions) Act, 2015 for allocation of coal mines by way of auction and allotment for the sale of coal. The methodology for allotment of coal mines under the provisions of the Coal Mines (Special Provisions) Act, 2015 to Central / State Public Sector Undertakings for sale of coal has been approved by the Government. To prepare the modalities for allocation of coal mines through auction for sale of coal by private companies, a discussion paper containing proposed eligibility conditions and proposed methodology has been prepared in the first instance to consult the stake holders. The discussion paper has been placed in the public domain for a specified period of time to solicit public opinion / comments.
